

12.07 hrs.

PUBLIC ACCOUNTS COMMITTEE  
THIRTIETH REPORT

**Shri Barman** (Cooch-Bihar—Reserv-  
ed—Sch. Castes): I beg to present the  
Thirtieth Report of the Public Accounts  
Committee on the Audit Report on the  
Accounts of the Damodar Valley Cor-  
poration for the year 1957-58.

12:07½ hrs.

DELHI PRIMARY EDUCATION  
BILL

## REPORT OF JOINT COMMITTEE

**Shrimati Renuka Ray** (Malda): I  
beg to lay on the Table a copy of the  
Report of the Joint Committee on the  
Bill to provide for free and compul-  
sory primary education for children  
in the Union Territory of Delhi,  
pending in Rajya Sabha.

12.07½ hrs.

CALLING ATTENTION TO A MAT-  
TER OF URGENT PUBLIC IMPOR-  
TANCE

## CIRCULATION OF COUNTERFEIT CURRENCY

**Shri Narasimhan** (Krishnagiri):  
Under rule 197, I beg to call the atten-  
tion of the Minister of Finance to the  
following matter of urgent public im-  
portance and I request that he may  
make a statement thereon:—

“The circulation of counterfeit  
currency notes in South India and  
the steps taken in the matter.”

**The Minister of Finance Shri  
Morarji Desai**): May I submit that  
the statement runs to about three  
foolscap pages? Shall I lay it on the  
Table of the House?

**Mr. Speaker**: Yes, he may lay it on  
the Table of the House.

**Shri Morarji Desai**: I lay the state-  
ment on the Table of the House.  
[Appendix I, annexure No. 70].

**Shri Tangamani** (Madurai): There  
are press reports to the effect that  
the police have seized currency notes  
worth several lakhs of rupees from  
several sources. There is also a re-  
port that counterfeit currency notes  
have also been received by the police.  
The newspaper reports alone say that  
Rs. 10 lakhs worth of currency notes  
have been received....

**Mr. Speaker**: The hon. Member  
cannot make a speech now. What is  
it that he wants.

**Shri T. B. Vittal Rao** (Khammam):  
Let the statement be read and then  
we may ask one or two clarifications.

**Mr. Speaker**: Hon. Members will  
look into the statement first.

**Shri Tangamani**: More particularly,  
in Madras, what has happened is  
this.....

**Mr. Speaker**: Order, order. I am  
not able to follow what the hon. Mem-  
ber wants.

**Shri Tangamani**: I want the state-  
ment to be read here, because it is  
an important statement.

**Shri T. B. Vittal Rao**: Then, we  
may seek some clarification.

**Shri Balakrishnan** (Dindigul—Res-  
erved—Sch. Castes): Many innocent  
poor people, especially the villagers  
sold their agricultural products and  
received in exchange counterfeit cur-  
rency not knowing that it was counter-  
feit. So, will Government help such  
persons by allowing them to exchange  
their currency notes in the State  
Bank if their cases are genuine  
namely that they have received these  
currency notes in exchange for the  
commodities that they sold?

**Mr. Speaker**: I thought that hon.  
Members were anxious to start the  
discussion on the employees' strike  
and so on. If hon. Members want, I

am prepared to allow an hour for the reading of this statement. The hon. Minister has laid the statement on the Table of the House. I do not know why when the statement is there, this kind of impatience should be shown; I cannot understand it at all. Hon. Members forget what they represented earlier.

to the conclusion that the matter will end there, but it behoves the Government to look carefully into the genuine grievances of the employees, and even at this belated hour to listen to the request repeatedly made by the leaders of labour, namely, to sit round a table and hammer out the differences between the two parties.

12.09½ hrs.

RESIGNATION OF A MEMBER

**Mr. Speaker:** I have to inform the the House that Dr. Gopalrao Khedkar has resigned his seat in Lok Sabha with effect from the 5th August, 1960.

For a moment, I shall recollect very briefly the background which led to the strike. The Pay Commission's recommendations generated great dissatisfaction among the employees, and added to that, there was Government's delay in arriving at decisions on these. It is a matter of deep regret that the recommendations of the Pay Commission, and particularly the recommendations in respect of the most important items, were based on wrong data supplied to the Commission. I do not know who was responsible for that. Matters such as data to the effect that a worker can ordinarily procure two major meals for 56 nP per day are certainly bound to lead the Commission to erroneous conclusions. The workers had a right to disagree with the decisions of the Government. But before going into that, I must point one thing out to this House and dispel an erroneous impression that has been created, namely, that the leaders who sponsored the strike were really trying to eke out a political advantage for their party and that this was not an industrial dispute. I maintain with all the emphasis at my command that if at all there could be an industrial dispute, this was one. This was a *bona fide* and genuine dispute. The labour leaders made repeated efforts at negotiations, and I speak from record. My hon. friend, Shri Nath Pai, speaking in this House on the 17th December 1959, on the Report of the Pay Commission, stated as under:

12.10 hrs.

STATUTORY RESOLUTION RE:  
ESSENTIAL SERVICES MAINTENANCE ORDINANCE AND MOTION RE: STRIKE OF SOME CENTRAL GOVERNMENT EMPLOYEES

**Shri Naushir Bharucha** (East Khandesh): Mr. Speaker, I beg to move the following Resolution:

"This House disapproves of the Essential Services Maintenance Ordinance, 1960 (Ordinance No. 1 of 1960) promulgated by the President on the 8th July, 1960".

Sr. in inviting this House to disapprove of the Ordinance—Ordinance No. 1 of 1960—I am not asking the House to hold a *post-mortem* examination on the strike situation, but in fact I am requesting the House to consider the grave questions of our policy towards a healthy development of trade unionism in this country, the question of the efficient working of the Government machinery and indeed also the question of the success or failure of our Third Five Year Plan.

The Government's momentary victory over labour must not lead them

"I would appeal to the Home Minister, the Finance Minister and the Railway Minister that it is not too late to try to sit with the representatives of the employees.